

NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
 BENGALURU BENCH, BENGALURU, HELD ON 29.11.2017.

PRESENT: 1. Hon'ble Member(J) **Shri Ratakonda Murali**
 2. Hon'ble Member(T) **Dr. Ashok Kumar Mishra**

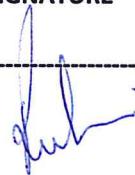
C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP 244/16	TP 95/17	For filing objections	433(e)/ 433(f)	Luminous Power Technologies Pvt. Ltd. Vs ITI Ltd.

SL. NO. NAME (IN CAPITAL)
 & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

33. RUKMANI MENON Pchtnes
 9448467583



ARUN CHANDRAN. IC

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8606060423

Rishi Anjeer
 9880599909

Respondent



ORDER

Counsel for Petitioner is present. Counsel for Respondent is also present. Joint Memo is filed alongwith authorization letter by both the Counsels signed by both the parties, informing the Tribunal that, the parties are in compromise ~~of~~ settlement and the terms of settlement are given in the settlement Memo filed alongwith this Joint Memo. In terms of settlement, the Corporate Debtor agreed to pay the amount as declared balance, as per settlement by way of instalment and in the event, if Corporate Debtor fails to ~~adhere to~~ adopt the schedule for payment to the Petitioner/ Creditor. Then Petitioner Company is entitled to proceed ~~with~~ against the Corporate Debtor by filing separate application as the case may be. Therefore, permission is granted to the Petitioner Creditor to withdraw the petition, in view of the settlement with a liberty to file fresh application as per law. Memo is recorded, permission is granted. Petition is dismissed as withdrawn in-view of settlement, vide separate order.



Member (T)



Member (J)